

**IN THE COURT OF THE SESSIONS JUDGE :::::::::: DHUBRI**

**C.R. Case No. 22 (4)/ 2012**

Petitioners : 1. Nimai Das  
2. Bishnu Das  
3. Gaur Das  
4. Nitai Das

- Vs -

Opp. Party : Raju Das.

Present : Sri A. Bhattacharyya, AJS  
Sessions Judge, Dhubri

Sri R.N. Mondal, Advocate for the petitioners.

Sri Montosh Seal Sarma, Advocate for the Opp. Party.

Date of Hearing : 13-09-2013

Date of Judgment : 13-09-2013

**J U D G M E N T**

The propriety, legality, correctness and regularity have been questioned in this revision preferred U/s.397 and 399 Cr.P.C. in respect of an order 30-10-2012 passed U/s.144 Cr.P.C. by the learned S.D.M, Dhubri in Misc. Case No.74/2012.

2. Being aggrieved and dissatisfied with the aforesaid impugned order, the revisionists namely (1) Nimai Das, (2) Bishnu Das (3) Gaur Das and (4) Nitai Das, assailed the impugned order on a numbers of grounds, which are narrated in the memo of Revision.

3. During hearing the L.C.R is called for and learned counsels of the parties are heard.

4. I have carefully considered the submissions rendered by learned counsel of the parties in the light of the material particulars available with the L.C.R. Here in this case the revisionists challenge the validity of the order dated 30-10-2012, which is an order passed U/s.144 Cr.P.C. whereby an order U/s.144 Cr.P.C. was promulgated and the 2<sup>nd</sup> parties were prohibited for entering into the disputed land in the schedule of the impugned order. It needs to be mentioned here that life span of the order U/s.144 Cr.P.C. is two months and it would not remain valid beyond two months if life span is not extended. Here in this case the L.C.R. does not show any material about the extension of the life span of the impugned order.

5. In view of the above, it is felt that continuation of the proceeding will serve no purpose as the life span of the impugned order have already been over.

6. For the aforesaid reason only, it is found no merit in the revision and accordingly same is dismissed on contest and without cost. Send back the L.C.R. along with a copy of the judgment.

Given under my hand and seal of the Court on this 13<sup>th</sup> day of September, 2013.

Dictated & Corrected by me

Sessions Judge, Dhubri

Sessions Judge, Dhubri